NATIONAL HUMAN RIGHTS COMMISSION

PIONEER, Delhi, 15.7.2024
Page No. 4, Size:(21.83)cms X (13.44)cms.

Proposal to bring bonded labour under ambit of human trafficking laws

ARCHANA JYOTI ■ NEW DELHI

A core group meeting chaired by NHRC Acting Chairperson Vijaya Bharathi Sayani has, for the first time proposed bringing bonded labour under the ambit of human trafficking laws with an aim to enhance legal protections and strengthen efforts against exploitation. The suggestion followed observation by the members of the core group that despite existing legal provisions, bonded labour continues to afflict vulnerable groups such as women, children, and marginalized communities, often trapped in sectors like agriculture, textiles, and brick kilns.

Bringing the bonded labour under human trafficking also underscores the seriousness of the issue and reinforces the commitment to uphold human rights and dignity for all individuals affected by bonded labour.

Other recommendations included setting up a registration portal for informal workers, improving rescue and rehabilitation timelines, and sensitizing law enforcement on handling bonded labour cases effectively.

At the meeting which was held recently, Sayani said that despite efforts and legal provisions, several people still get trapped in forced labour and debt bondage. The NFHRC has taken significant steps, including issuing advisories to identify, release, and rehabilitate bonded labourers. However, the persistence of bonded labour in various industries indicates much more needs to be done. The bonded labour has various names extending into non-farming sectors including the Devadasi system and small-scale industries.

Bharat Lal, Secretary General, NHRC emphasised the need for concrete suggestions to abolish the menace of bonded labour. He said that while enforcing the implementation of the legal provisions, social awareness must be spread about the value systems protecting the rights and dignity of fellow human beings to reduce bonded labour in India.

He also pointed out that almost 2 crore people are joining India's workforce every year, implying that there is a mismatch of demand and supply as far as labour is concerned leading to some anti-human labour practices.

Earlier, Devendra Kumar Nim, Joint Secretary said that many children from distressed migrant families end up as bonded labourers in sectors like textiles, firecracker manufacturing, brick kilns, and granite extraction units. Women and children from marginalized communities, especially SCs and STs, are frequently targeted for bonded labour in agriculture and textiles. It was also noted that rescued bonded labourers face threats and delays in registering First Information Reports (FIRs), complicating their path to justice.

At the meeting, Onkar Sharma, Chief Labour Commissioner, elaborated upon the concept of "3-D Jobs" that highlight the dangerous, difficult and dirty nature of the jobs done by bonded labourers. The issue of conception and the gaps between the powers of the beneficiary and his understanding of the law were also stressed.

In addition to the Core group members, some special invites such as Dr. Alby John Varghese, Managing Director, Metropolitan Transport Corporation (Chennai) Ltd. suggested the creation of a portal for registration of such informal workers who may register themselves to secure jobs outside their states. Dr L Mishra called for restoring dignity and protection from abuse for bonded labourers, and criticized the agent/middlemen clause in the Inter-State Migrant Workmen Act while Sandeep Chachra, Executive Director, National Coordinator, Action Aid India called for an industry-based approach and specific regulations for brick kiln workers, including better working conditions.

NATIONAL HUMAN RIGHTS COMMISSION

DAINIK JAGRAN, Delhi, 15.7.2024
Page No. 3, Size:(2.34)cms X (5.60)cms.

एनएचआरसी ने दिया पुलिस को नोटिस

जासं, नई दिल्ली: सोनीपत में शनिवार की रात कुख्यात गैंगस्टर हिमांशु उर्फ भाऊ गिरोह के तीन शूटरों को मुठभेड़ में मार गिराने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली पुलिस को नोटिस जारी कर विस्तृत जानकारी मांगी है। दिल्ली पुलिस की क्राइम ब्रांच ने सोनीपत एसटीएफ के साथ मिलकर हिमांशु के तीन कुख्यात शूटर आशीष उर्फ लालू, विक्की उर्फ छोटा और सनी गुर्जर को सोनीपत में मुठभेड़ में मार गिराया था। पुलिस की इस मुठभेड़ में भाऊ गिरोह ने फर्जी मुठभेड़ किए जाने का आरोप लगाया है।

NATIONAL HUMAN RIGHTS COMMISSION

DAINIK JAGRAN, Panipat, 15.7.2024
Page No. 4, Size:(5.25)cms X (6.19)cms.

मुठभेड़ मामले में एनएचआरसी ने दिया दिल्ली पुलिस को नोटिस

- राष्ट्रीय मानवाधिकार आयोग ने दिल्ली पुलिस को नोटिस जारी कर विस्तृत जानकारी मांगी

जासं, नई दिल्ली : सोनीपत में शनिवार देर रात कुख्यात गैंगस्टर हिमांशु उर्फ भाऊ गिरोह के तीन शूटरों को मुठभेड़ में मार गिराने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली पुलिस को नोटिस जारी कर विस्तृत जानकारी मांगी है।

दिल्ली पुलिस की क्राइम ब्रांच ने सोनीपत एसटीएफ के साथ मिलकर हिमांशु के तीन कुख्यात शूटर आशीष उर्फ लालू, विक्की उर्फ छोटा और सनी गुर्जर को सोनीपत में मुठभेड़ में मार गिराया था। मुठभेड़ में पुलिसकर्मियों ने 19 राउंड गोलियां चलाई थीं, जबकि बदमाशों ने 24 राउंड गोलियां चलाई थी। बदमाशों के पास से पांच स्वचालित पिस्टल बरामद की गईं थी।

पुलिस की इस मुठभेड़ में भाऊ गिरोह ने फर्जी मुठभेड़ किए जाने का आरोप लगाया है। आरोप में दावा किया गया है कि पांच जुलाई की रात ही उनके तीनों बदमाशों को पुलिस ने दबोच लिया था। 12 जुलाई की रात पुलिस ने मुठभेड़ दिखा तीनों को मार गिराया था।

NATIONAL HUMAN RIGHTS COMMISSION

DAINIK JAGRAN, Rastriya Sanskaran, 15.7.2024
Page No. 2, Size:(3.00)cms X (4.47)cms.

मुठभेड़ में एनएचआरसी ने दिया दिल्ली पुलिस को नोटिस

नई दिल्ली : सोनीपत में शनिवार की देर रात कुख्यात गैंगस्टर हिमांशु उर्फ भाऊ गिरोह के तीन शूटरों को मुठभेड़ में मार गिराने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली पुलिस को नोटिस जारी कर जानकारी मांगी है। दिल्ली पुलिस की क्राइम ब्रांच ने सोनीपत एसटीएफ के साथ हिमांशु के तीन कुख्यात शूटर आशीष उर्फ लालू, विक्की उर्फ छोटा और सनी गुर्जर को सोनीपत में मुठभेड़ में मार गिराया था। पुलिस की मुठभेड़ में भाऊ गिरोह ने फर्जी मुठभेड़ किए जाने का आरोप लगाया है। (जासं)

Pioneer

Proposal to bring bonded labour under ambit of human trafficking laws

https://www.dailypioneer.com/2024/india/proposal-to-bring-bonded-labour-under-ambit-of-human-trafficking-laws.html#:~:text=A%20core%20group%20meeting%20chaired,and%20strengthen%20efforts%20against%20exploitation.

A core group meeting chaired by NHRC Acting Chairperson Vijaya Bharathi Sayani has, for the first time proposed bringing bonded labour under the ambit of human trafficking laws with an aim to enhance legal protections and strengthen efforts against exploitation. The suggestion followed observation by the members of the core group that despite existing legal provisions, bonded labour continues to afflict vulnerable groups such as women, children, and marginalized communities, often trapped in sectors like agriculture, textiles, and brick kilns.

Bringing the bonded labour under human trafficking also underscores the seriousness of the issue and reinforces the commitment to uphold human rights and dignity for all individuals affected by bonded labour.

Other recommendations included setting up a registration portal for informal workers, improving rescue and rehabilitation timelines, and sensitizing law enforcement on handling bonded labour cases effectively.

At the meeting which was held recently, Sayani said that despite efforts and legal provisions, several people still get trapped in forced labour and debt bondage. The NFHRC has taken significant steps, including issuing advisories to identify, release, and rehabilitate bonded labourers. However, the persistence of bonded labour in various industries indicates much more needs to be done. The bonded labour has various names extending into non-farming sectors including the Devadasi system and small-scale industries.

Bharat Lal, Secretary General, NHRC emphasised the need for concrete suggestions to abolish the menace of bonded labour. He said that while enforcing the implementation of the legal provisions, social awareness must be spread about the value systems protecting the rights and dignity of fellow human beings to reduce bonded labour in India.

He also pointed out that almost 2 crore people are joining India's workforce every year, implying that there is a mismatch of demand and supply as far as labour is concerned leading to some anti-human labour practices.

Earlier, Devendra Kumar Nim, Joint Secretary said that many children from distressed migrant families end up as bonded labourers in sectors like textiles, firecracker manufacturing, brick kilns, and granite extraction units. Women and children from marginalized communities, especially SCs and STs, are frequently targeted for bonded labour in agriculture and textiles. It was also noted that rescued bonded labourers face

threats and delays in registering First Information Reports (FIRs), complicating their path to justice.

At the meeting, Onkar Sharma, Chief Labour Commissioner, elaborated upon the concept of “3-D Jobs” that highlight the dangerous, difficult and dirty nature of the jobs done by bonded labourers. The issue of conception and the gaps between the powers of the beneficiary and his understanding of the law were also stressed.

In addition to the Core group members, some special invites such as Dr. Alby John Varghese, Managing Director, Metropolitan Transport Corporation (Chennai) Ltd. suggested the creation of a portal for registration of such informal workers who may register themselves to secure jobs outside their states. Dr L Mishra called for restoring dignity and protection from abuse for bonded labourers, and criticized the agent/middlemen clause in the Inter-State Migrant Workmen Act while Sandeep Chachra, Executive Director, National Coordinator, Action Aid India called for an industry-based approach and specific regulations for brick kiln workers, including better working conditions.

The Statesman

Address plight of sex workers: NHRC to Odisha Govt

The National Human Rights Commission (NHRC) has directed the Odisha Government to formulate a strategy to tackle the problem of sex trade and exploitation of women in the coastal State.

https://www.thestatesman.com/india/address-plight-of-sex-workers-nhrc-to-odisha-govt-1503320452.html

The National Human Rights Commission (NHRC) has directed the Odisha Government to formulate a strategy to tackle the problem of sex trade and exploitation of women in the coastal State.

Disposing a petition filed by human rights lawyer Radhakanta Tripathy, the NHRC passed the order recently.

"The petition contended the plight of the girls and women working as sex workers in brothels in the Master Canteen/Mali Sahi and other Areas of Bhubaneswar. Even if there is an Anti Traffic Unit in the Police Stations but it is not working effectively and police don't take sincere steps to prohibit recurrence of sex trade and the functioning of the State Level Coordination Committee to combat trafficking is not satisfactory. The statutory Institution, set up under Immoral Trafficking (Prevention) Act, 1956, is not functional. The Supreme Court judgment with regard to the rights of the Sex workers has not been complied with by the State," Tripathy alleged.

The petition sought NHRC's intervention for holistic measures and permanent solution of the issues faced by the sex workers and their children.

The NHRC is of the view that it is not a one-time effort which will end such a problem but requires continuous and multi-pronged efforts, including steps for better health, better education, strict legal action, and providing new opportunities to the persons involved, and their family members.

"Chief Secretary, Governmentt of Odisha as well as DGP, Odisha are recommended to take into account the points raised by the complainant in his complaint and subsequent comments, and to evolve a joint strategy involving all the stakeholders and related government departments and organizations, to tackle the problem of sex trade and exploitation of women," the top rights panel ordered.

THE NEW INDIAN EXPRESS, Online, 15.7.2024
Page No. 0, Size:(18.08)cms X (22.98)cms.

The New Indian Express

NHRC warns Maharashtra govt on black magic, asks to submit report

Acting on a petition filed by Supreme Court advocate and human rights activist Radhakanta Tripathy, the NHRC passed the order recently.

https://www.newindianexpress.com/nation/2024/Jul/15/one-third-of-india-sees-deficit-rainfall-over-a-month-after-monsoon-arrival

The National Human Rights Commission (NHRC) has warned the Chief Secretary, Director General of Police, Maharashtra government over black magic and asked them to submit a requisite report in the case of sorcery and black magic within four weeks, failing which the Commission would be constrained to issue coercive process.

Acting on a petition filed by Supreme Court advocate and human rights activist Radhakanta Tripathy, the NHRC passed the order recently.

Tripathy, has highlighted various incidents of the use of black magic rituals which is alleged to be prevailing in the Konkan region of Maharashtra for getting women conceived. In one such incident, a woman was forced by her in-laws and husband to eat the powdered form of bones from dead humans to conceive a child.

However, the police authorities of Maharashtra maintained that no such incidents of black magic have been noticed in the State.

In another similar incident, a woman from an educated upbringing even reported to the Sinhgad Road police station in the State that she was forced into taking human bone powder as part of a black magic ritual to conceive.

Tripathy, while citing another instance, said one of the women was forced to take a naked bath in full public view by her husband and in-laws as part of a ritual recommended by the local occultist to conceive a son.

He also alleged that there is failure on part of the State government in the implementation of the Maharashtra Prevention and Eradication of Human Sacrifice and other Inhuman, Evil, and Aghori Practices and Black Magic Act.

The petitioner requested the NHRC for legal action against the wrongdoers along with compensation to the victims under the State Compensation Scheme, thus ensuring preventive and punitive action with steps taken to eradicate such inhuman and barbaric practice in the State.

In his rejoinder, Tripathy referred various media reports and stated if such incidents are reported and widely circulated by media houses, then the media houses should be made accountable and the Press Council be recommended to take action against the media houses for irresponsible reporting.

Navbharat Times

सोनीपत एनकाउंटर पर उठ रहे सवाल, राष्ट्रीय मानवाधिकार आयोग दे सकता है दखल

https://navbharattimes.indiatimes.com/metro/delhi/crime/nhrc-will-examine-sonipat-encounter-case-victim-family-calling-it-fake-bhau-gang-shooters/articleshow/111724621.cms

शुक्रवार रात सोनीपत में हुई एक मुठभेड़ में गैंगस्टर हिमांशु भाऊ के तीन कथित गुर्गों की मौत हो गई। दिल्ली पुलिस की क्राइम ब्रांच का कहना है कि 13 मिनट तक चली मुठभेड़ में 43 राउंड फायरिंग हुई, जिसमें एक पुलिसकर्मी घायल हो गया। मृतकों के परिजन हालांकि इसे फेक बता रहे हैं। अब यह मामला NHRC के पास पहुंच गया है।

हाइलाइट्स

हरियाणा के सोनीपत में हुए एनकाउंटर पर उठ रहे सवाल

मानवाधिकार आयोग अब कर सकता है इस मामले की जांच

मृतकों के परिवार वालों ने मुठभेड़ को फर्जी बताया

नई दिल्ली: शुक्रवार रात सोनीपत में पुलिस के साथ मुठभेड़ में गैंगस्टर हिमांशु भाऊ के तीन कथित गुर्गों की मौत हो गई। अब इस घटना को लेकर कई सवाल उठ रहे हैं। इससे पहले भाऊ के एक अन्य कथित सहयोगी अजय की भी मुठभेड़ में मौत हुई थी, जिसकी जांच हो रही है। इस पूरे मामले के बाद राष्ट्रीय मानवाधिकार आयोग की भी एंट्री हो गई है। आयोग इस नए मुठभेड़ की भी जांच कर सकता है। मृतकों के परिवार वालों ने मुठभेड़ को फर्जी बताया है और उनका कहना है कि वे इसकी शिकायत मजिस्ट्रेट से करेंगे।

उस रात क्या हुआ था?

पुलिस का कहना है कि 13 मिनट तक चली इस मुठभेड़ में 43 गोलियां चलीं। दिल्ली पुलिस की क्राइम ब्रांच के एक पुलिसकर्मी के पैर में गोली लगी। क्राइम ब्रांच के डीसीपी अमित गोयल और एसीपी उमेश बरथवाल ने भी दावा किया कि उन पर भी गोली चलाई गई थी, लेकिन बुलेटप्रूफ जैकेट की वजह से वह बच गए। एनकाउंटर में तीनों कथित बदमाशों की मौत हो गई थी। इस मुठभेड़ पर और भी शक इसलिए है क्योंकि पिछले शनिवार को अपने इंस्टाग्राम पोस्ट में भाऊ ने अपने गुर्गों विक्की, आशीष और सन्नी के नाम बताते हुए दावा किया था कि उन्हें पदक के लिए मुठभेड़ में गिरफ्तार किया गया है।

इससे पहले मई में एक ऐसे ही मामले में पश्चिम दिल्ली के तिलक नगर में एक फ्यूजन कार शोरूम में गोलीबारी के दौरान दिल्ली पुलिस ने अजय नाम के एक शख्स को मार दिया था। भाऊ ने उस समय इंस्टाग्राम पर दावा किया था कि पुलिस ने अजय को माउंट आबू से उठाया और उसकी हत्या कर दी। एनएचआरसी इस मुठभेड़ की भी जांच कर रहा है।

दिल्ली पुलिस की क्राइम ब्रांच ने क्या बताया?

क्राइम ब्रांच ने एक बयान में कहा कि हम दिल्ली-एनसीआर क्षेत्र में हिमांशु भाऊ और उसके साथियों की गैरकानूनी गतिविधियों पर लगातार नजर रख रहे हैं। 12 जुलाई को हमें विश्वसनीय सूचना मिली कि दोनों फरार शूटर आशीष और विक्की एक अन्य साथी के साथ एक किआ सेल्टोस कार में खरखौदा जा रहे हैं और कोई जघन्य अपराध करने वाले हैं। तुरंत टीम ने कार्रवाई की और इस सूचना को सोनीपत की एसटीएफ के साथ साझा किया। दोनों आरोपियों को पकड़ने के लिए एक संयुक्त टीम बनाई गई। टीम ने रात करीब 8.40 बजे रोहतक-चिनाउली रोड पर उक्त किआ सेल्टोस को रोका।

पुलिस का दावा है कि कार में बैठे बदमाशों ने पहले पुलिस पर फायरिंग शुरू कर दी और फिर गाड़ी से बाहर निकले। पुलिस ने अपनी जान बचाने के लिए जवाबी कार्रवाई की।पुलिस ने 19 राउंड फायर किए, जबकि बदमाशों ने 24 राउंड फायर किए.,मौके से बदमाशों के पास से पांच ऑटोमैटिक पिस्टल बरामद हुईं हैं। पुलिस को रात करीब साढ़े आठ बजे कंट्रोल रूम पर फोन कर एंबुलेंस की जरूरत बताई गई। अस्पताल ले जाने पर तीनों को डॉक्टरों ने मृत घोषित कर दिया।

JAGRAN, Online, 15.7.2024
Page No. 0, Size:(17.82)cms X (18.19)cms.

Jagran

भाऊ गैंग के शूटर्स को ढेर किए जाने के मामले में NHRC ने दिया दिल्ली पुलिस को नोटिस, फर्जी एनकाउंटर का लगा आरोप

दिल्ली पुलिस की क्राइम ब्रांच ने सोनीपत एसटीएफ के साथ मिलकर हिमांशु के तीन कुख्यात शूटर आशीष उर्फ लालू विक्की उर्फ छोटा और सनी गुर्जर को सोनीपत में मुठभेड़ में मार गिराया था। मुठभेड़ में पुलिसकर्मियों ने 19 राउंड गोलियां चलाई थी जबकि बदमाशों ने 24 राउंड गोलियां चलाई थी। बदमाशों के पास से पांच स्वचालित पिस्टल बरामद की गईं थी।

https://www.jagran.com/lite/delhi/new-delhi-city-ncr-nhrc-gives-notice-to-delhi-police-in-case-of-killing-of-shooters-of-bhau-gang-allegation-of-fake-encounter-23758537.html

भाऊ गैंग के शूटर्स को ढेर किए जाने के मामले में NHRC ने दिया दिल्ली पुलिस को नोटिस

HIGHLIGHTS

कुख्यात गैंगस्टर हिमांशु उर्फ भाऊ गिरोह के तीन शूटरों को मुठभेड़ में मार गिराया

राष्ट्रीय मानवाधिकार आयोग ने दिल्ली पुलिस को नोटिस जारी कर विस्तृत जानकारी मांगी

जागरण संवाददाता, नई दिल्ली। सोनीपत में शनिवार देर रात कुख्यात गैंगस्टर हिमांशु उर्फ भाऊ गिरोह के तीन शूटरों को मुठभेड़ में मार गिराने के मामले में राष्ट्रीय मानवाधिकार आयोग ने दिल्ली पुलिस को नोटिस जारी कर विस्तृत जानकारी मांगी है।

दिल्ली पुलिस की क्राइम ब्रांच ने सोनीपत एसटीएफ के साथ मिलकर हिमांशु के तीन कुख्यात शूटर आशीष उर्फ लालू, विक्की उर्फ छोटा और सनी गुर्जर को सोनीपत में मुठभेड़ में मार गिराया था। मुठभेड़ में पुलिसकर्मियों ने 19 राउंड गोलियां चलाई थी जबकि बदमाशों ने 24 राउंड गोलियां चलाई थी। बदमाशों के पास से पांच स्वचालित पिस्टल बरामद की गईं थी।

फर्जी मुठभेड़ कराने का आरोप

पुलिस की इस मुठभेड़ में भाऊ गिरोह ने फर्जी मुठभेड़ किए जाने का आरोप लगाया है। आरोप में दावा किया गया है कि पांच जुलाई की रात ही उनके तीनाेंं बदमाशों को पुलिस ने दबोच लिया था। 12 जुलाई की रात पुलिस ने मुठभेड़ दिखा तीनों को मार गिराया।

NEWS FACT, Online, 15.7.2024
Page No. 0, Size:(17.89)cms X (15.32)cms.

NewsFact.in

छपरा मंडल कारा में बंद कैदी की इलाज के दौरान सदर अस्पताल में मौत

https://newsfact.in/prisoner-rotting-in-chhapra-jail-custody-dies-during-treatment-in-sadar-hospital/

छपरा, 14 जुलाई, 2024: मंडल कारा, छपरा में बंद सुनिल राय नामक बंदी की आज सुबह 4:45 बजे सदर अस्पताल, छपरा में इलाज के दौरान मौत हो गई।

काराधीक्षक ने प्रेस विज्ञप्ति जारी कर जानकारी दी है कि उक्त बंदी सुनिल राय को 11 जुलाई को भगवान बाजार थाना कांड संख्या 250/2024, धारा 30(ए) बिहार एक्साइज एक्ट, 2018 के तहत बंदी बनाकर कारा में लाया गया था।

कारा में प्रवेश के दौरान कारा चिकित्सक पदाधिकारी द्वारा उन्हें सदर अस्पताल, छपरा भेजकर इलाज कराया गया था। तत्पश्चात् कारा में उन्हें क्रोनिक अल्कोहल विदड्रॉल सिंड्रोम (सीएडब्ल्यूएस) रोग से ग्रसित पाया गया। उक्त बंदी को ऑब्जर्वेशन में रखा गया एवं कारा अस्पताल में भर्ती कर इलाज किया गया।

13 जुलाई को कारा अस्पताल में इलाज के दौरान तबियत अत्यधिक खराब हो जाने के कारण कारा चिकित्सा पदाधिकारी द्वारा अनुशंसा कर बेहतर इलाज हेतु उन्हें सदर अस्पताल, छपरा भेजा गया। सदर अस्पताल, छपरा में बंदी ईलाजरत था, इलाज के दौरान आज रविवार को सुबह 4:45 बजे उनकी मृत्यु हो गई।

मृतक के शव का इनक्वेस्ट एवं पोस्टमार्टम सदर अस्पताल, छपरा में करा कर शव को उनके परिजनों को अंतिम संस्कार हेतु हस्तगत करा दिया गया।

कारा प्रशासन द्वारा इस संबंध में राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली, बिहार मानवाधिकार आयोग को सूचित किया गया एवं उक्त बंदी की मृत्यु की कारणों की न्यायिक जांच हेतु न्यायालय से अनुरोध की गई है।

प्रतीकात्मक तस्वीर